GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No.485
TO BE ANSWERED ON 06.02.2023

Van Gram Scheme

485.   SHRI SANTOSH PANDEY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a)   the details of Van Gram situated in the State of Chhattisgarh under the Van Gram Scheme, district-wise;
(b)   whether the Union Government has received any proposal from the State Government of Chhattisgarh for implementation of Van-Gram Scheme, if so, the details thereof;
(c)   whether the works have been completed in Van Grams;
(d)   the details of the funds allocated and utilized under the scheme in the current year and the last three years; and
(e)   the current status of development and progress in Van Grams during the said period?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a)   As per the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (in short FRA, 2006), "forest villages" means the settlements which have been established inside the forests by the forest department of any State Government for forestry operations or which were converted into forest villages through the forest reservation process and includes forest settlement villages, fixed demand holdings, all types of *taungya* settlements by whatever name called, for such villages and includes lands for cultivation and other uses permitted by the Government.

Section 3 (1) (h) of FRA, 2006 provides for rights of settlement and conversion of all forest villages, old habitation, un surveyed villages and other villages in forests, whether recorded, notified or not into revenue villages.

As per information received from the State Government of Chhattisgarh, a total of 428 Van Grams have been converted into Revenue Villages. As on date, there are no Van Grams situated in the State of Chhattisgarh.

(b)to (e)   In view of reply to part (a), question does not arise.

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